

FORM A
PUBLIC ANNOUNCEMENT

(Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
M/S SPARTAINFOTECH SOLUTIONS PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	M/S SPARTAINFOTECH SOLUTIONS PRIVATE LIMITED
2. Date of incorporation of corporate debtor	20/01/2010
3. Authority under which corporate debtor is incorporated / registered	ROC-KANPUR Registration No. 039309
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U72300UP2010PTC039309
5. Address of the registered office and principal office (if any) of corporate debtor	VILL. BAKHTAWARPUR SECTOR-127, NOIDA, GAUTAM BUDDHA NAGAR, U.P. 201301 INDIA
6. Insolvency commencement date in respect of corporate debtor	23/05/2022 (Copy of Judgment received on 24/05/2022)
7. Estimated date of closure of insolvency resolution process	19/11/2022
8. Name and registration number of the insolvency professional acting as interim resolution professional	PARAG SINGHAL Reg. No. IBB/I/PA-001/IP-P-02127/2020-2021/13322
9. Address and e-mail of the interim resolution professional, as registered with the Board	1002-B, Plot No.11, Eldeco Apartment, Sector-4, Vaishali, Ghaziabad, U.P. 201010 sparagca@yahoo.co.in
10. Address and e-mail to be used for correspondence with the interim resolution professional	cirpspartainfotech@gmail.com
11. Last date for submission of claims	06/06/2022
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: www.ibbi.gov.in Physical Address: 423-B, Pacific Business Park, Site IV, Sahibabad Industrial Area, Ghaziabad, U.P. 201010

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/S SPARTAINFOTECH SOLUTIONS PRIVATE LIMITED on 23.05.2022 (Copy of Judgment received on 24.05.2022). The creditors of M/S SPARTAINFOTECH SOLUTIONS PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 06.06.2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA- N.A.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional

PARAG SINGHAL
REGD. NO. IBB/I/PA 001/IP P02127/2020 2021/13322

Date: 26.05.2022
Place: Ghaziabad



Will work as Delhi's local guardian: New L-G

Saxena promises easy accessibility to people, hints at solving pollution woes and urges communities to come together

EXPRESS NEWS SERVICE @ New Delhi

VINAI KUMAR Saxena, who took oath as Delhi's 22nd Lieutenant Governor on Thursday, said he would work as a "local guardian" and citizens would see him more on the roads than inside the L-G House.

Saxena, 64, former chairperson of the Khadi and Village Industries Commission (KVIC), during the swearing-in said that he wants to develop Delhi as a 'city of joy' and a "city of flowers" while saying he would try to solve the city's air pollution issue with the help of the Centre, Delhi government and citizen participation. He also spoke about the recent incidents of communal violence in the city and urged people of all communities to forget the riots and come together in unity, for which he also recited a poem.

The ceremony took place at Raj Niwas, which was attended

by MPs, union ministers, senior BJP leaders, top bureaucrats as well as Delhi CM Arvind Kejriwal and his cabinet ministers. The acting Chief Justice of Delhi High Court, Justice Vipin Sanghi administered the oath of office to the new L-G.

"I'll work as a local guardian. You'll see me more on roads than in Raj Niwas. Pollution is a major issue in Delhi, will try to solve this problem along with the Centre, Delhi government and local citizens. People working in unorganised sectors will be trained and brought back to the mainstream," he said.

He further said that many riots took place in Delhi. "It's better to forget all of them... People should stay together... My dream is to develop Delhi as a city of joy," he said.

'Aesthetic overhaul'

Hours after assuming office, Saxena conducted a field visit



L-G Vinai Kumar Saxena and CM Arvind Kejriwal greets each other as Chief Justice of Delhi High Court Vipin Sanghi looks on during the ceremony on Thursday | SHEKHAR YADAV

from Connaught Place to the airport and directed officials for an "aesthetic overhaul" of the entire stretch, officials said.

He laid special emphasis on horticultural overhaul of the entire stretch by planting suitable

all-weather flowering plants and aesthetical landscaping including step gardens and water fountains. "He also laid stress on the use of recycled drain water for the purpose of greening dry stretches to curb pollution," said

L-G inspects key stretches

L-G Vinai Kumar Saxena also inspected key stretches including Sardar Patel Marg, Dhaula Kuan, Mahipalpur, Mehram Nagar and Mandi House roundabout, among others. The L-G stressed on coordination among different government agencies for infrastructure upgrades

an official.

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Saxena was accompanied by Chief Secretary Naresh Kumar, New Delhi Municipal Council chairman, DDA vice-chairman, MCD commissioner and other senior officials.



DSEU Vice-Chancellor Professor Neharika Vohra along with officials of the Department of Prisons after signing the MoU on Thursday | EXPRESS

DSEU, Tihar launch programme for inmate rehabilitation

EXPRESS NEWS SERVICE @ New Delhi

THE Delhi Skill and Entrepreneurship University signed a Memorandum of Understanding (MoU) with Tihar Jail, the Department of Prisons for training and skill enhancement of the inmates. The initiative is intended to support long term rehabilitation of the inmates and integration into the society.

With the collaboration, the skill varsity shall offer different skill based courses at Tihar Jail and award certificates upon successful completion of the programme which will enable the inmates to be gainfully employed upon release from jail. It is envisaged that skill training shall enable inmates upon release to have an opportunity to respectfully integrate themselves into the society.

The university will deploy trainers for imparting skill-based courses for identified groups among the prisoners. It is proposed that a detailed assessment of existing skills and market requirements will be conducted before the launch of the courses, which shall be tailor-made for the prisoners.

Vice-Chancellor Professor Neharika Vohra, at the signing said, "We see this not just as a skilling programme but something which also builds agency among the inmates. Through this initiative, we want to give the prisoners a second chance to lead a respectable life upon release."

Director General (Prisons), Sandeep Goel, congratulated the university for partnering with Tihar Jail.



We see this not just as a skilling programme but something which also builds agency among the inmates. Through this initiative, we want to give the prisoners a second chance to lead a respectable life upon release

Neharika Vohra, V-C, DSEU

More MCD schools in dismal state, finds child rights panel

IFRAH MUFTI @ New Delhi

THREE days after the Delhi Women Commission (DCW) conducted a surprise inspection at four municipal corporation schools and called them 'horror houses', the Delhi Commission for Protection of Child Rights (DCPCR) found another set of MCD schools in dismal condition.

During a surprise inspection in one of the schools run by the MCD in Delhi's Jahangirpuri on Thursday, the commission flagged various disturbing issues concerning the schools.

Following the inspection, the Commission issued a show-cause notice to the Education Department of the municipal corporation and sought a detailed explanation thereof.

Dysfunctional toilets, filthy premises, miscellaneous infrastructural flaws, uncovered boreholes, exposed live wires and hazards endangering children were some shortcomings highlighted by the commission. The commission also stated the infra deficiencies observed pose a serious threat to the students' safety and security.

Sharing the photos of the schools in poor condition, the



A DCPCR official checks a crack on a pillar at a school | EXPRESS

DCPCR said that the inspection was led by commission member Ranjana Prasad and was joined by MCD nodal officer Shiv Pal Chauhan, and members of the Delhi School Management Committee.

Talking to this newspaper, Ranjana Prasad said, "DCPCR is highly concerned for the safety and well being of children. The commission is planning to do more surprise inspections."

On May 22, the Delhi Commission for Women (DCW) had also conducted surprise inspections

OBSERVATIONS RECORDED BY DCPCR

Multiple e-rickshaw charging stations right outside school gate, live wires seen

- Multiple pillars of school building developed cracks
- Cracks on walls concealed with metal sheets in multiple places
- Boreholes in school premises covered
- No proper drinking water station/wash basin for children
- Campus extremely unkempt and unhygienic
- Empty alcohol bottles and substance abuse evidence found
- Flush in toilets for students not functioning in all the three commodes. At the same time, flush in the toilets for designated staff functioning
- Filthy smell near all toilets
- Most windows of classrooms broken

at four schools run by the MCD to check the condition of safety and security of students in the schools. Terming the conditions of the schools as "pathetic, unsafe and deeply disturbing", the DCW had also issued a notice to the municipal commissioner directing that action be taken.

EXPRESS NEWS SERVICE @ New Delhi

A Delhi government panel on Thursday visited Kamla Nagar and Kashmere Gate markets as part of its survey of 20 major markets for feasibility of beautification, officials said.

The panel will shortlist five of these markets to redevelop as announced in the Rozgar Budget for 2022-23.

During the visit, traders put forth demands to develop selfie-points and highlight food hubs in Kamla Nagar and Kashmere Gate markets, they said.

Chamber of Trade and Industry (CTI) chairman Brijesh Goyal, who is a member of the panel, said traders of Kamla Nagar told them that the market is located close to Delhi University and

hence it is the first choice of women and youth but there is lack of toilets for women.

"Traders demanded that issues such as lack of toilets, especially for women, parking problems and dangling wires in these markets should be addressed.

"Kamla Nagar traders also said many selfie points can be developed. They said at Kamla Nagar, there are famous shops of chhole bhature, chaat and street food, which the government can promote by highlighting them," Goyal said. He said the panel will visit Karol Bagh and Kirti Nagar markets on Friday.

An eight-member expert committee constituted by the government has been tasked with the selection of five retail markets that will be redeveloped.

EXPRESS READ

Jamia: Over 1 lakh students apply for 136 programmes

New Delhi: A total of 1,03,397 candidates have applied to the Jamia Millia Islamia (JMI) seeking admissions in 136 programmes for the academic year 2022-23, an official informed on Thursday. Out of the total candidates, 56,667 are females, informed registrar Nazim Hussain Al Jafri. The registration for all UG and PG courses ended on Wednesday. Among the 136 programmes, 39 are UG courses and 78 PG courses.



NEET-UG mandatory for nursing, maintains HC

EXPRESS NEWS SERVICE @ New Delhi

THE Delhi High Court on Thursday rejected an appeal related to admission in BSc Nursing courses which had challenged the notification issued by the National Testing Agency (NTA) that made clearing of NEET-UG examination a prerequisite. The appeal was preferred from the order of a Single Judge, refusing to interfere in the matter.

The court held that merely because the appellants wanted to compete for BSc (Nursing) as opposed to the Military Nursing Service, it makes no difference.

A division bench of Acting Chief Justice Vipin Sanghi and Justice Sachin Datta observed that the case of the appellants is no different from the earlier decided case of Saloni Yadav where it was held that there is no infirmity in NTA's decision to include a mandatory

eligibility condition of qualifying the NEET-UG as a pre-condition for admission in Military Nursing Service courses.

The counsel of the appellant had argued that Military nursing service aspirants have a different eligibility criteria and their exams are conducted by the Director General of Military Service. However, the court dismissed it saying that it is an irrelevant comparison.

It further noted that the appellants have been given enough notice to prepare for the NEET-UG Examination which is slated to be held in July 2022.

In the appellant's case, they had been preparing for a year for the BSc (Nursing) Examination based on the syllabus prescribed in the said course, and suddenly an advertisement was issued by the respondents laying the condition that the candidate had to clear NEET-UG.

Subjects on which the candidates are tested for NEET-UG are the same as the subjects on which the candidates were earlier tested for the BSc (Nursing) courses

Adv Harish Vaidyanathan Shankar, appearing for the respondent

'Sharjeel free to go to trial court for bail'

EXPRESS NEWS SERVICE @ New Delhi

THE Delhi High Court on Thursday permitted JNU student Sharjeel Imam to approach a trial court for interim bail on account of a Supreme Court order to keep in abeyance proceedings in all sedition cases in the country.

Imam was arrested in a case related to alleged inflammatory speeches made by him during protests against the Citizenship Amendment Act (CAA) and the National Register of Citizens (NRC) in 2019.

A bench headed by Justice Mukta Gupta allowed Imam to withdraw his application seeking interim bail from the high court after special public prosecutor Amit Prasad said while the case essentially pertained to section 124A (sedition) of the IPC, the law required the accused to first move the trial court for bail and approach the high court in case of an appeal.

"The applicant is permitted to withdraw the application with liberty to file application before the trial court," said the bench

also comprising Justice Mini Pushkarna. The application seeking the interim bail was filed in Imam's already pending bail plea. Imam, who has been charged with section 124A of the IPC, which entails life imprisonment, had approached the high court earlier, challenging a trial court's order denying him bail.

As per the prosecution, Imam had allegedly made speeches at the Jamia Millia Islamia on December 13, 2019, and the Aligarh Muslim University in 2019 in which he threatened to cut off Assam and the rest of the north-east from India.

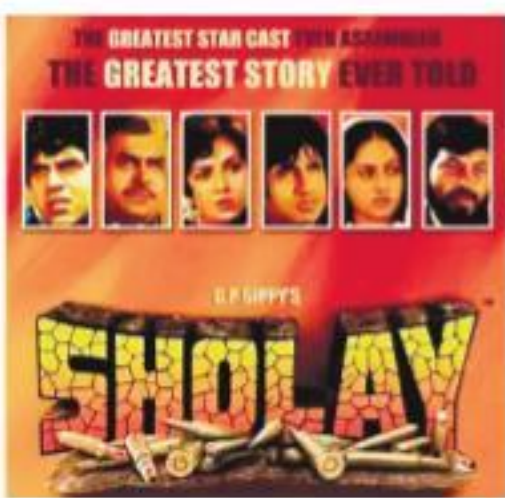
Trademark suit: Sholay makers get ₹25 lakh over title misuse

EXPRESS NEWS SERVICE @ New Delhi

THE Delhi High Court has said that "Sholay" is the title of an "iconic film," which, as a mark, cannot be held to be devoid of protection and restrained the use of the film title by persons alleged to be misappropriating the same.

The high court, which said certain films, like 'Sholay' cross the boundaries of just being ordinary words, also awarded damages of ₹25 lakh to the makers of the movie -- Sholay Media and Entertainment Pvt Ltd and Sippy Films Pvt Ltd -- which had filed the lawsuit against persons using the popular film title to run their businesses.

Justice Prathiba M Singh, while dealing with a trademark lawsuit stated that titles and



films are capable of being recognised under the trademark law.

The judge noted that the case was contested for over 20 years and the adoption of the mark 'Sholay' by the defendants for selling the DVD of the film on their website etc was 'clearly mala fide and dishonest' and awarded Rs 25 lakh as costs.

FORM A PUBLIC ANNOUNCEMENT (Regulation 5 of the Insolvency and Bankruptcy Board of India (Insolvency) Resolution Process for Corporate Persons Regulations, 2016)	
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RELEVANT PARTICULARS	
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2. Date of incorporation of corporate debtor	20/01/2010
3. Authority under which corporate debtor is incorporated / registered	ROC-KANPUR Registration No. 039309
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5. Address of the registered office and principal office (if any) of corporate debtor	VILL. BAKHTAWARPUR SECTOR-127, NOIDA, GAUTAM BUDDHA NAGAR, U.P. 201301 INDIA
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9. Address and e-mail of the interim resolution professional, as registered with the Board	1002-B, Plot No.11, Ekdoo Apartment, Sector-4, Vairahi, Ghaziabad, U.P. 201010 sparagca@yahoo.co.in corp@spartainfotech@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	
11. Last date for submission of claims	06/06/2022
12. Classes of creditors, if any, under clause (b) of sub-section (5A) of section 21, ascertained by the interim resolution professional	NA
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: www.ibbi.gov.in Physical Address: 423-B, Pacific Business Park, Site IV, Sahibabad Industrial Area, Ghaziabad, U.P. 201010
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-sd- Name and Signature of Interim Resolution Professional PARAG SINGHAL REGD. NO. IBBI/PA-001/IP/P02127/2020-2021/13322 Date: 26.05.2022 Place: Ghaziabad	

